

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Civil)...CC9977/2003
(From the judgement and order dated 21/02/2002 in CWP 5187/01
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF HARYANA & ANR.

Petitioner (s)

VERSUS

JOGI RAM S.S.M. GOVT. HIGH SCHOOL & ORS.

Respondent (s)

(With I.A. 1 for c/delay in filing SLP and c/delay in refiling SLP)
(With Office Report)

Date : 28/11/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Ms. Kavita Wadia, Adv.
Mr. J.P. Dhanda,Adv.(NP)

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice on the application for condonation
of delay, the special leave petition and the prayer for interim
relief.

Tag with SLP(C) No. 15182/2003.

(D.P. WALIA)
COURT MASTER

(JANKI BHATIA)
COURT MASTER